BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 272/2024

IN THE MATTER OF:

DEEPANK KUMAR SHARMA ....APPLICANT

Versus

MoEF&CC AND ORS. .... RESPONDENTS

NOTARY
NOTARIAL
Gajendra Pal Singh
Advocate Notary
Bijnor (U.P.)
R No -64(19) / 2007
GOVERNMENT OF UTTAR PRADESH
NOTARIAL

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Additional Affidavit on behalf of the Respondent No. 11, Uttar Pradesh Pollution Control Board, in compliance to the order dated 21.02.2025 passed by this Hon'ble Tribunal	***1-5***
2.	**ANNEXURE R11/1:** A true copy of the Show Cause Notice dated 29.04.2025	***6-8***

Respondent No. 11
Uttar Pradesh Pollution Control Board
Through

Amit Shukla, Advocate
D-54, Sector- 48, Noida – 201303
Mo. Nos. 9999933220, 9999333220
Email:amit.shukla@lawyer.com

Place: New Delhi
Date: ***30.04.2025***

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 272/2024

IN THE MATTER OF:

DEEPANK KUMAR SHARMA ....APPLICANT

Versus

MoEF&CC AND ORS. ....RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 11, UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED 21.02.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Umesh Chandra Shukla aged about 53 years S/o Sri Pannalal Shukla presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Bijnor do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") vide its order dated 21.02.2025 has directed the answering respondent to file the additional report.

3. That in compliance to the orders dated 08.11.2024 and 29.11.2024, UPPCB has filed action taken report before this Hon'ble Tribunal on 14.01.2025.

4. That a meeting of Board Members of UPPCB was held on 17.01.2025 wherein the methodology for calculation of Environmental Compensation for the illegal cutting of trees was discussed. The methodology prepared by Uttarakhand Pollution Control Board regarding assessment of Environmental Compensation for illegal cutting of trees was also considered as also the order passed by this Hon'ble Tribunal in Original Application No. 147 of 2024 dated 04.12.2024.

In the meeting, the methodology for assessment of Environmental Compensation for illegal cutting was recommended / approved.

5. That it is also worthwhile to mention here that this Hon'ble Tribunal vide its order dated 21.03.2025, in Original Application No. 335/2023, Pramod Tyagi Verses State of NCT of Delhi, has passed the following directions:

NOTARY ★ GOVERNMENT OF UTTAR PRADESH ★ Gajendra Pal Singh Advocate Notary Bijnor (U.P.) R.No.-64(13) / 2008

....

94. Before parting, we may also observe that it has come to our experience that almost all State Pollution Control Boards or Pollution Control Committees have refrained from computing and assessing any environmental compensation due to illegal cutting of trees despite having caused serious damage to environment only on the pretext that no methodology or guideline has been provided for computation of environmental compensation for illegal cutting of trees. This stand of State Pollution Control Boards and Pollution Control Committees is neither justified nor consistent with the environmental jurisprudence particularly, with the 'Polluter Pays' principle, in as much as, wherever there is a damage to environment due to any activity which includes illegal cutting of trees, the principle of 'Polluter Pays' is attracted and being Regulatory body, it is incumbent upon State Pollution Control Boards and Pollution Control Committees to come forward by computing, imposing and assessing environmental compensation for illegal cutting of trees and realise the same from the violator(s) by applying principle of 'Polluter Pays'. The inaction on the part

of Statutory Regulators in this regard has to be deprecated. Whenever law requires something to be done, the same must be done in accordance with the provisions if made and if not made, by working out reasonable guidelines in this regard since such power of issuing directions is conferred upon the Statutory 60
Regulators under Section 33A of Water Act, 1974 and Section 31A of Air Act, 1981 and Section 5 of EP Act, 1986. Whenever occasion arise, the law requires that Statutory Regulator(s) must act to enforce law and in case of illegal cutting of trees causing damage to environment, one of the functions required to be performed by Statutory Regulator is application of principle of 'Polluter Pays'.

95. To cut short, since, in the present case, we have approved the guidelines prepared by UKPCB for assessment and computation of environmental compensation for illegal felling of trees causing damage to environment, in respect of the area within the jurisdiction of DPCC, we find it appropriate that the same guidelines be extended to be observed and followed by all State Pollution Control Boards and Pollution Control Committees including CPCB whenever/wherever any occasion arises for determination of environmental compensation due to illegal felling of trees, until different methodology or guidelines is laid down, prepared or evolved by concerned Statutory Regulator at the State or Union Territory level or by CPCB at PAN India level, and, environmental compensation shall be determined for illegal felling of trees accordingly...

98. In order to give effect to the direction given in paras 94 and 95, copy of the judgment shall be forwarded by Registry to all the Chief Secretaries of States and Union Territories; Member Secretaries of State Pollution Control Boards and Pollution Control Committees; Additional Chief Secretaries/Principal Secretaries, Environment and Forest of all the States and Union Territories; Director General (Forest), MoEF&CC, New Delhi; Member Secretary, CPCB and Secretary, MoEF&CC, Government of India for information and compliance.

6. That in view of the directions of this Hon'ble Tribunal in Original Application No. 335 of 2023 and basis the recommendation / approval by the Board of the methodology for assessment of Environmental

Compensation for illegal cutting of trees as formulated by Uttarakhand Pollution Control Board, the Environment Compensation has been calculated in the present case.

7. That for computation of Environment compensation for illegal cutting of trees, the basis of calculations is taken up from the earlier report of Revenue Department Bijnor and the cost factor given by the Horticulture Department Bijnor. The calculations are below:-

Environment Compensation =[Cost Factor x Trunk area of Tree x Species Factor x Condition Factor x Location Factor]- Royalty Value

- Cost Factor (Sapling Cost + Maintenance Cost) = Rs 255
- Trunk area of Tree = $\pi D^2/4$ cm^2 ,Where D is 110cm as per revenue Department report dated 18.12.2023= 9498.5cm^2
- Species Factor = 0.6 (Moderate priority)
- Condition Factor = 0.5
- Location Factor = 0.65
- Royalty Value = Rs. 14,829/- (As per Forest Corporation, Bijnor).

NOTARY ★ GOVERNMENT OF UTTAR PRADESH ★ Gajendra Pal Singh Advocate Notary Bijnor (U.P.) R.No.-64(13) / 2008

Hence Environmental compensation for each tree = INR 4,57,483.90/-

8. That as per the report of the joint committee the number of trees which were illegally cut down were 79, hence the total amount of compensation for 79 trees is calculated as INR 3,61,41,229/- (INR Three Crore Sixty one Lacs Forty one Thousand Two Hundred Twenty-Nine only).

9. That as per the Revenue reports which are already submitted before Hon'ble Tribunal, the land ownership of the Mango Bagh at Khata No. 331, Khasra No.-1083/0.797 Hectare, 1084/0.126 Hectare, 1089/0.341 Hectare, 1090/0.228 Hectare, 1093/0.686 Hectare & 1094/0.164 Hectare, Mandawar, Tehsil & District-Bijnor is mentioned in the name of Shri Devesh Kumar Sharma S/o Dr. Dev Sharma, resident Manjulika Garden, Saharanpur.

10. That UPPCB has vide its letter dated 29.04.2025 issued the show cause notice for imposition of Environmental Compensation of INR 3,61,41,229/- (INR Three Crore Sixty one Lacs Forty one Thousand Two Hundred Twenty-Nine only).

A true copy of the Show Cause Notice dated 29.04.2025 is annexed herewith and marked as **Annexure R11/1**.

NOTARY
Gajendra Pal Singh
Advocate Notary
Bijnor (U.P.)
R.No.-64(19)/2008
GOVERNMENT OF UTTAR PRADESH

DEPONENT

VERIFICATION:

Verified at Bijnor on this the 30 day of April, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Sworn before me on this 30 day of the 4 2025
by Umesh Chandra Shukla
who has been identified by Amit Shukla Adv.
who is personally known to me
whose Signature (s) is/are here to appended.
30/4/2025
Gajendra Pal Singh
NOTARY
BIJNOR - 246701 (U.P.)

Annexure R11/1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ सं0– H27510 /सी–7/ O.A.NO–272 /2025 दिनांक:– 29-4-25

पंजीकृत

सेवा में,

श्री देवेश कुमार शर्मा पुत्र डॉ0 देव शर्मा,
बाग–स्वामी –भाग संख्या–1 खाता संख्या 331 (खसरा संख्या–1083/0.797 है0, 1084/0.126 है0, 1089/0.341 है0, 1090/0.228 है0, 1093/0.686 है0 व 1094/0.164 है0)
कस्बा–मण्डावर, तहसील व जिला–बिजनौर,
निवासी–मंजुलिका गार्डन, बजोरिया रोड,सहारनपुर–247001।

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–272/2024 Deepank Kumar Sharma Vs. MoEF&CC में पारित आदेश दिनांक 08.11.2024, 29.11.2024 एवं 21.02.2025 में पारित आदेशों के अनुपालन हेतु वृक्षों के अवैध पातन के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–272/2024 Deepank Kumar Sharma Vs. MoEFF&CC में पारित आदेश दिनांक 08.11.2024 में पारित आदेश दिनांक 08.11.2024 के सुसंगत अंश निम्नवत् है–

"......4. With regard to damage to environment due to illegal cutting of trees, i.e. air pollution, what appropriate action has been taken by UPPCB shall be placed on record by Member Secretary, UPPCB by filing an affidavit within two weeks ...."

यह कि माननीय अधिकरण द्वारा ओ0ए0 संख्या–272/2024 Deepank Kumar Sharma Vs. MoEFF&CC में पारित आदेश दिनांक 29.11.2024 के सुसंगत अंश निम्नवत् है–

".....1. Request for granting a months' time has been made on behalf of UP Pollution Control Board to finalize mechanism for computation of Environmental Composition in cases of illegal cutting of trees and thereby damaging environment.
2. Request is accepted.
3. List on 15.01.2025."

यह कि माननीय अधिकरण द्वारा ओ0ए0 संख्या–272/2024 Deepank Kumar Sharma Vs. MoEFF&CC में पारित आदेश दिनांक 21.02.2025 के सुसंगत अंश निम्नवत् है–

".....1.Report dated 14.01.2025 was filed by Uttar Pradesh Pollution Control Board (UPPCB).
2. Learned Counsel for UPPCB seeks time for filing additional report.
3. Additional report may be filed by UPPCB at least three days before the next date of hearing fixed.."

यह कि उक्त प्रकरण में पूर्व में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर, क्षेत्रीय वन अधिकारी बिजनौर, जिला उद्यान अधिकारी बिजनौर, एवं उपजिलाधिकारी सदर, बिजनौर द्वारा माननीय अधिकरण में प्रस्तुत संयुक्त रिपोर्ट में वर्णित है कि राजस्व ग्राम–मण्डावर चन्दक रोड, बिजनौर पर स्थित आम के बाग में पूर्व में 82 आम के वृक्ष दर्ज थे जिनकी आयु लगभग 70–75 वर्ष तथा अधिकतर वृक्ष रोग ग्रस्त है एवं वर्तमान में 79 आम के वृक्ष वन विभाग बिजनौर से अनुमति प्राप्त किये बिना काट लिए गये है। संयुक्त रिपोर्ट की छायाप्रति **संलग्न–01** के रूप में संलग्न है।

यह कि उपजिलाधिकारी (सदर) बिजनौर द्वारा माननीय अधिकरण द्वारा पारित उक्त अदेशों के अनुक्रम में जिलाधिकारी बिजनौर के पत्र दिनांक 23.10.2024 द्वारा गठित अन्तर्विभागीय समिति को उपलब्ध कराये गये प्रपत्रों के अनुसार उक्त बाग का स्वामित्व श्री देवेश कुमार शर्मा, पुत्र डॉ0 देव शर्मा के नाम पर है। **(छायाप्रति संलग्नक 02 रूप में संलग्न है)**

यह कि वृक्षों की अवैध कटाई के सापेक्ष पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा माननीय अधिकरण में ओ0ए0 सख्या–147/2024 Hardeep Sharma Vs. Ramesh Chand Arya & Ors. With O.A. No. 614/2022 Rasesh B Vissanji & Ors. State of Uttarakhand & Ors.. में रिर्पोट प्रेषित की

...............कृ0पृ0उ0

गयी है जिसमें अर्न्तविभागीय समिति द्वारा वृक्षों के अवैध कटाई के सापेक्ष पर्यावरणीय क्षतिपूर्ति के आकलन हेतु सूत्र निर्धारित किया गया है।

यह कि माननीय अधिकरण द्वारा ओ0ए0 सख्या–147/2024 में पारित आदेश दिनांक 04.12.2024 में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी उक्त रिपोर्ट का संज्ञान लेते हुए उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को निर्देशित किया गया है कि उक्त सूत्र के आधार पर पेडों के अवैध कटाई से पर्यावरण पर पड़न वाले प्रभाव के सापेक्ष पर्यावरणीय क्षतिपूर्ति की गणना करते हुए दोषियों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही नियमानुसार किया जाना सुनिश्चित करें। माननीय अधिकरण द्वारा पारित आदेश उक्त आदेश दिनांक 04.12.2024 के सुसंगत अंश निम्नवत् है–

"*.......87. Since the issue now has crystallized in this matter with regard to Environmental Compensation leviable from persons responsible for illegal felling of trees of land in question and in exercise of powers to issue directions, UKPCB is empowered to implement 'Polluter Pays' principle by issuing directions for payment of Environmental Compensation, we find it appropriate to permit UKPCB to proceed in the matter for computation and assessment of environmental compensation for illegal felling of trees and recover same from violators but before passing any final order in this regard, adequate opportunity of hearing to all stakeholders shall be provided by UKPCB in accordance with law. This exercise shall be completed within two months and a compliance report shall be filed by 15.02.2025 with Registrar General of this Tribunal. If any further order is required, Registrar General shall place the matter before appropriate Bench.*

88. We also direct that amount of environmental compensation realized/recovered by UKPCB shall be utilized for remediation/rejuvenation/ restoration of damaged environment in the area in question in the light of a Restoration Plan which shall be prepared by a Joint Committee comprising Divisional Forest Officer, Udham Singh Nagar; UKPCB; Central Pollution Control Board; and District Magistrate, Udham Singh Nagar. District Magistrate, Udham Singh Nagar shall be Nodal Authority for this purpose....."

यह कि राजस्व ग्राम–मण्डावर चन्दक रोड, बिजनौर पर स्थित आम के बाग वृक्षों के अवैध पातन से पर्यावरण पर पड़े प्रभाव के दृष्टिगत पर्यावरणीय क्षतिपूर्ति के आकलन हेतु उक्त प्रकरण में राजस्व विभाग, वन विभाग, बिजनौर द्वारा प्रेषित तथ्यों तथा पूर्व की रिर्पोटो को संज्ञान में रखते हुए पर्यावरणीय क्षतिपूर्ति का आंकलन निम्नवत् है:–

Environment Compensation = [Cost Factor x Trunk area of Tree x Species Factor x Condition Factor x Location Factor]- Royalty Value.

- Cost Factor (Sapling Cost + Maintenance Cost) = Rs 255 (जिला उद्यान अधिकारी बिजनौर के पत्र दिनांक 25.04.2025 द्वारा प्रेषित सूचना के अनुसार– **संलग्नक 03)**
- Trunk area of Tree = $\pi D^2/4\ cm^2$, Where D is 110 cm as per revenue Department report dated 18.12.2023= 9498.5cm^2 (औसतन व्यास 110 सेमी– जिला प्रशासन बिजनौर द्वारा प्रेषित सूचना के अनुसार–**उपरोक्त संलग्नक 02 के अनुसार**)
- Species Factor = 0.6 (Moderate priority) (उत्तर प्रदेश ट्रॉपिकल एरिया के अन्तर्गत आच्छादित है तथा आम का बाग Moderate priority के अन्तर्गत लिया गया है।)
- Condition Factor = 0.5 (**उक्त संलग्नक 02** में वृक्ष 70–75 वर्ष पुराने एवं रोग ग्रस्त बताये गये है)
- Location Factor = 0.65 (नगर पंचायत हेतु)
- Royalty Value = Rs. 14,829 (वन निगम नजीबाबाद के पत्र दिनांक 25.04.2025 के अनुसार **संलग्नक–04)**

Hence Environmental compensation for one tree = Rs. 4,57,483.9/-

यह कि उक्त गणना के अनुसार 01 पेड़ के अवैध पातन के दृष्टिगत रू0–4,57,483.9/– की पर्यावरणीय क्षतिपूर्ति आंकलित होती है तथा वन विभाग एवं जिला प्रशासन द्वारा प्राप्त सूचना के अनुसार कुल 79 वृक्षों का अवैध कटाई की गयी जिसके सापेक्ष पर्यावरणीय क्षतिपूर्ति की कुल धनराशि रू0–3,61,41,229/–(रू0–तीन करोड़ इकसठ लाख इकतालिस हजार दो सौ उनतीस मात्र) आंकलित होती है।

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या–272/2024 Deepank Kumar Sharma Vs. MoEF&CC में पारित आदेश दिनांक 08.11.2024, 29.11.2024 एवं 21.02.2025 में पारित आदेशों के अनुपालन हेतु वृक्षों के अवैध पातन से पर्यावरण पर पड़ रहे प्रतिकूल प्रभाव के सापेक्ष सक्षम अधिकारी के अनुमोदनोपरांत आपके विरूद्ध रू0–3,61,41,229/–(रू0– तीन करोड़ इकसठ लाख इकतालिस हजार दो सौ उनतीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:–

"यह कि राजस्व ग्राम–मण्डावर चन्दक रोड, बिजनौर पर स्थित आम के बाग में 79 वृक्षों के अवैध पातन से पर्यावरण पर पड़े प्रतिकूल प्रभाव के सापेक्ष क्यों न आपके विरूद्ध रू0– 3,61,41,229/–(रू0– तीन करोड़ इकसठ लाख इकतालिस हजार दो सौ उनतीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनो के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरूद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपि:–

1. जिलाधिकारी बिजनौर एवं सहारनपुर को सूचनार्थ सादर प्रेषित।
2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक बिजनौर एवं सहारनपुर को सूचनार्थ सादर प्रेषित।
3. जिला वन अधिकारी बिजनौर सूचनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त–7